

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/1252/2021**

This the 20<sup>th</sup> day of August, 2021

**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mr. Abdul Rashid Wani, Age 73 years, S/o Mr. Ali Wani, R/o Kharhpura, Tehsil Banihal, District Ramban-182146.

.....Applicant  
(Advocate:- Mr. Sheikh Najeeb)

Versus

1. The Union Territory of Jammu and Kashmir through its Principal Secretary to Govt., Animal/Sheep Husbandry and Fisheries Department, Civil Secretariat, Jammu-180001.
2. The Director, Animal Husbandry Department, Jammu-180001.
3. The Accountant General, J&K Jammu-180001.
4. The Chief Animal Husbandry Officer, Ramban-182144.
5. The Disease Investigation Officer, Ramban-182144.

.....Respondents.  
(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the O.A. as representation and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.

2. Heard Mr. Sheikh Shakeel, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
3. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed with direction to the respondents to treat the O.A. as representation of



the applicant and take a decision on the same by passing a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order. A copy of the speaking order, be given to the applicant.

4. It is made clear that I have not entered into the merits of the case.
5. No order as to costs.



**(ANAND MATHUR)**  
**MEMBER (A)**

*Anand/Arun*